

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/655/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar,
District & Sessions Judge,
Morigaon.

Dated Guwahati, the th 20 January, 2023.

Sub:- **Casual leave.**

Ref:- Letter No. DJM/248 dated 18.01.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 30.01.2023 & 01.02.2023 along with station leave permission, from the evening of 28.01.2023 till the morning of 02.01.2023**, as prayed for. Further, you have been allowed to use the official vehicle to Guwahati Railway station and return to Morigaon, at own cost.

The Addl. Sessions Judge cum Special Judge (POCSO) Morigaon and in her absence the next senior most Judicial Magistrate available at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2003/656/A, dated , 20-01-2023

Copy to:

1. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE) _{Per}